## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.4335/2019 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.11.12.2019/NCLAT/UR/1799

## In the matter of:

M/s Anju Industries (Through its proprietor Mr. Sanjeev Verma) .... Appellant

Versus

Supervising Agency of Rishi Ganga Power Corporation Ltd.

.... Respondent

Appearance: Mr. SP Singh Chawla, Advocate for the Appellant.

## 02.01.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 11.12.2019 and the Office after scrutiny of the Memo of Appeal on 12.12.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 13.12.2019. The Appellant re-filed the Memo of Appeal on 26.12.2019. It is stated in the Interlocutory Application (IA) that as the Appellant lives in Chandigarh, therefore, signing of the application for condonation of delay took some time. Hence, there is delay of seven days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission' on 03.01.2020.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar